

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Crl.) No(s). 9560/2022

(Arising out of impugned final judgment and order dated 11-05-2022 in A482 No. 28945/2021 passed by the High Court Of Judicature At Allahabad)

ATHER PARVEZ

Petitioner(s)

VERSUS

THE STATE OF UTTAR PRADESH & ANR.

Respondent(s)

(MS. ARUNDHATI KATJU, ADVOCATE A.C. FOR RESPONDENT NO.2.)

Date : 02-08-2024 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE SUDHANSHU DHULIA

HON'BLE MR. JUSTICE AHSANUDDIN AMANULLAH

Ms. Arundhati Katju, Adv. (Amicus Curiae)

Ms. Shristi Borthakur, Adv.

Ms. Ritika Meena, Adv.

Ms. Parkhi Rai, Adv.

For Petitioner(s) Mr. Varinder Kumar Sharma, AOR
Dr. Vijay Kumar Shukla, Adv.
Ms. Nupur Shukla, Adv.
Mr. Anirudh Gulati, Adv.

For Respondent(s) Mr. Shashank Shekhar Singh, AOR
Mr. Abhinav Singh, Adv.

Mr. Neeraj Sharma, Adv.
Mrs. Priyanka Dixit, Adv.
Mr. Prahil Sharma, Adv.
Mr. Piyush Dwivedi, AOR
Mr. Dibyansu Saini, Adv.
Mr. Braj Kishore Mishra, Adv.

UPON hearing the counsel the Court made the following
O R D E R

Leave granted.

List this matter on 19.09.2024.

(NEETA SAPRA)
COURT MASTER (SH)

(RENU BALA GAMBHIR)
COURT MASTER (NSH)